

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SUPREME BITUCHEM INDIA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>SUPREME BITUCHEM INDIA PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	11/05/2007
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and recognized under Companies Act, 2013. Registered with the Ministry of Corporate Affairs RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U74999MH2007PTC170757
5.	Address of the registered office and principal office (if any) of corporate debtor	6TH FLOOR, SUPREME FOREST AVENUE TOWER PANCHSHEEL NAGAR, GITTIKHADAN SQUARE, KATOL ROAD NAGPUR MH 440013 IN
6.	Insolvency commencement date in respect of corporate debtor	Order date: 24/01/2024 (Received on 29/01/2024)
7.	Estimated date of closure of insolvency resolution process	27/07/2024
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Ravindra Chaturvedi, IBBI/IPA-001/IP-P00792/2017-2018/11359 (AFA Valid upto 19/11/2024)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Parekh Shah & Lodha, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai City, Maharashtra, 400053 <b>Email:</b> ravinchaturvedi@hotmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053. <b>Process Email id:</b> cirp.sbcipl@gmail.com
11.	Last date for submission of claims	12/02/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of corporate insolvency resolution process of **Supreme Bituchem India Private Limited** on 24/01/2024 (received on 29/01/2024).

The creditors of **Supreme Bituchem India Private Limited** are hereby called upon to submit their claims with proof on or by 12/02/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 30/01/2024**

**Place: Mumbai**

  
Mr. Ravindra Chaturvedi,  
Interim Resolution Professional  
In the matter of **Supreme Bituchem India Private Limited**  
IBBI Reg. No. IBBI/IPA-001/IP-P00792/2017-2018/11359  
AFA Valid till: 19.11.2024